

दिल्ली में रिहायशी मकानों में दुकानें

1832. श्री प्रकाशबीर शास्त्री : क्या गृह-काय मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नई दिल्ली की लगभग सभी बस्तियों, जैसे राजेन्द्र नगर, पटेल नगर और डिफेंस कालोनी में रिहायशी मकानों के कुछ हिस्सों में अनेक दुकानें चल रही हैं;

(ख) यदि हां, तो कब से; और

(ग) दिल्ली नगर पालिका अधिनियम, 1957 के उपबन्ध का उल्लंघन करके इस प्रकार दुकानें न खोली जायें क्या इसके लिये सरकार ने कोई कार्यवाही की है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) जी हां, श्रीमान् ।

(ख) भवनों के पूरा होते हुए ही दुकानें खुलनी आरम्भ हो जाती हैं । अनेक मामलों में उनका अस्तित्व दिल्ली नगर निगम के अस्तित्व से भी पहले था ।

(ग) जी, हां, श्रीमान् । चूंकि आवास भवनों को दुकानों में परिवर्तन करना, दिल्ली नगर निगम अधिनियम की धारा 347 के अधीन कानूनी कार्यवाही करने योग्य है अतएव अपराधियों के विरुद्ध मुकदमे चलाये जा रहे हैं । कुछ एक मामलों में अपराधों पर समझौता शुल्क के रूप में प्रतिवर्ष एक माह का किराया भुगतान करने पर इस शर्त पर समझौता कर लिया जाता है कि उचित पदाधिकारी द्वारा जब कभी अपेक्षा की जाय, मालिक उस अनुचित प्रयोग को हटा देगा । दिल्ली विकास प्राधिकरण ने इस प्रश्न पर विचार करने के लिये एक उप-समिति का गठन किया था । इस उप-समिति की सिफारिशों दिल्ली विकास प्राधिकरण के विचाराधीन हैं ।

Pak. High Commissioner's Alleged Letter Implicating Atulya Ghosh

1833. SHRI D. N. PATODIA:  
SHRI MRITYUNJAY PRA-  
SAD:

Will the Minister of HOME AF-  
FAIRS be pleased to state:

(a) whether attention of Govern-  
ment has been drawn to a press re-  
port published in the "Current  
weekly" of 20th January, 1968, to the  
effect that the Home Ministry after  
enquiry has come to the conclusion  
that the letter purported to have been  
written by the Pakistan High Commis-  
sioner to his Foreign Minister impli-  
cating Atulya Ghosh is a forgery;

(b) whether the Intelligence De-  
partment has attributed the author-  
ship of this letter to Mr. Yuri Modin,  
Counsel in the Soviet Embassy in  
New Delhi; and

(c) whether the question has been  
taken up by Government with the  
Russian and Pakistani Governments?

THE MINISTER OF STATE IN  
THE MINISTRY OF HOME AFFAIRS  
(SHRI VIDYA CHARAN SHUKLA):

(a) Yes, Sir.

(b) There is no definite information  
about the author of the forged docu-  
ment.

(c) Does not arise.

12 hrs.

RE: CALLING ATTENTION NOTICE

SHRI GANESH GHOSH (Calcutta  
South): Sir, I gave notice of a Calling  
Attention Notice . . .

MR. SPEAKER: Order, order. I  
would request the hon. Member to  
resume his seat. I have got a number  
of Calling Attention Notices and also  
a number of adjournment motions.  
It is not as though I get only one and  
I admit it. Because we are taking up  
the No-confidence Motion on the issue  
of Kutch I am not admitting the Cal-  
ling Attention Notice on that. I am

[Mr. Speaker]

not mentioning any names. Again, the Proclamation of President's Rule in Bengal, the Governor's statement etc., are also coming up before the House. There is a privilege motion given by one hon. Member about the variation in the statements of the Governor. Some hon. Members have a feeling that their Calling Attention Notices are not looked into. Let me place the facts before the House. When a Calling Attention Notice is read out to me I do not know who has given notice of that because the names are not read out and I do not also ask them to read out the names. I do not even know whether it is given by a Congressman or a Member from the Opposition. I only decide whether the matter should be brought before the House or not. If every hon. Member whose Calling Attention Notice is not admitted raises it on the floor of the House immediately after the Question Hour, will it lead us anywhere?

Shri Bhogendra Jha, to mention only one name, gave notice of a privilege motion about some variation in the statements of the Governor of Bengal. I discussed the matter with him. I told him that the President's Proclamation was coming before the House and he could certainly take up this point also during the debate on that. The said Proclamation had already been placed before the House and, therefore, I said that I did not consider it a matter of privilege. He wrote to me that it may at least be mentioned in the House.

If everybody wants that his privilege motion, adjournment motion or Calling Attention Notice should be discussed here, I have no objection but then we will not be able to do any other business. You may change the rules, I have no objection. You may change the rules saying that one or two hours after the Question Hour may be allotted for this. Then anybody can raise

anything. An hon. Member from the Congress side yesterday mentioned that Calling Attention Notices from the Congress side are not taken up. As I have already said, I do not read the names and I do not know whether a Notice has been given by a Congress Member or an Opposition Member. Members belonging to the Ruling Party cannot give embarrassing Calling Attention Notices as Members of the Opposition have the privilege to do.

Therefore, while there is some accident or trouble the opposition has the privilege to give notice of a motion while the members of the ruling party cannot naturally give notice of such motions.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): Wren you do not read the names, how do you know which will embarrass whom.

MR. SPEAKER: If hon. Members so desire, let the leaders of all parties sit together, discuss and provide in the rules if anything is to be raised after the question hour.

SHRI HEM BARUA (Mangaldai): There is a feeling among the members that Calling Attention Notices are often arbitrarily rejected. Then, what is the remedy?

MR. SPEAKER: The rules provide the remedy for it. Any member can make use of the rules. Let there be no more discussion now. If hon. Members so desire, let us sit the leaders of all parties and come to a decision. It can be done in the Business Advisory Committee or in the Rules Committee. Let us sit down and discuss it. After that, if a decision is taken to permit the raising of such points after question hour, I will permit it; not now. So, anything mentioned by hon. Members now will not be recorded. (Interruptions).\*

Yesterday even when I said "nothing will be recorded", the press has published something, which is not proper.

\*\*Not recorded.

Therefore, when I say that nothing will be taken down, it means absolutely no proceedings and the press shall not publish anything that has happened at that time. Yesterday some papers have done it. Therefore, I am sorry, I have to warn them.

12.07 hrs.

#### PAPERS LAID ON THE TABLE

##### Economic Survey

THE DEPUTY PRIME MINISTER AND THE MINISTER OF FINANCE (SHRI MORARJI DESAI): I beg to lay on the Table a copy of 'Economic Survey, 1967-68' [Placed in Library. See No. LT-199|68.]

#### UNLAWFUL ACTIVITIES (PREVENTIONS) RULES

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): I beg to lay on the Table a copy of the Unlawful Activities (Prevention) Rules, 1968, published in Notification No. S.O. 481 in Gazette of India dated the 5th February, 1968, under subsection (3) of section 21 of the Unlawful Activities (Prevention) Act, 1967. [Placed in Library. See No. LT-200|68.]

#### Annual Report of I.I.T. Madras

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): I beg to lay on the Table a copy of the Annual Report of the Indian Institute of Technology, Madras, for the year 1966-67. [Placed in Library. See No. LT-201|68.]

#### Notifications under All India Services Act.

गृहकार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल): अध्यक्ष महोदय मैं अखिल भारतीय सेवाएँ अधिनियम 1951 की धारा 3 की उपधारा (2) के अन्तर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति सभा पटल पर रखता हूँ:—

(i) G.S.R. 1906 published in Gazette of India dated the 30th De-

cember, 1967, making certain amendments to the schedule to the Indian Police Service (Fixation of Cadre Strength) Regulation, 1955.

- (ii) G.S.R. 1907 published in Gazette of India dated the 30th December, 1967, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (iii) G.S.R. 34 published in Gazette of India dated the 13th January, 1968, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (iv) G.S.R. 42 published in Gazette of India dated the 13th January, 1968.
- (v) The Indian Administrative Service (Pay) Amendment Rules, 1967, published in Notification No. G.S.R. 43 in Gazette of India dated the 13th January, 1968.
- (vi) The Indian Administrative Service (Regulation of Seniority) Amendment Rules, 1967, published in Notification No. G.S.R. 44 in Gazette of India dated the 13th January, 1968.
- (vii) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1967, published in Notification No. G.S.R. 45 in Gazette of India dated the 13th January, 1968.
- (viii) G.S.R. 46 published in Gazette of India dated the 13th January, 1968, making certain amendments to the Indian Administrative Service (Fixation of Cadre Strength) Regulations 1955.
- (ix) G.S.R. 47 published in Gazette of India dated the 13th January, 1968, making certain amendments to Schedule III to the